


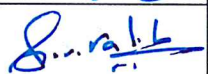
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI K. ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL**

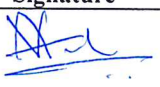
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.10.2018 AT 10.30 AM**

TRANSFER PETITION NO.	TP NO. 78/HDB/2016
COMPANY PETITION/APPLICATION NO.	IA NO. 187 & 188/2018 in CP NO. 50/2015
NAME OF THE COMPANY	Divya Retreat Limited
NAME OF THE PETITIONER(S)	Surekha Reddy & (46) Others
NAME OF THE RESPONDENT(S)	Divya Retreat Limited & (06) Others
UNDER SECTION	397/398

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dr. S.V. Rama Krishna	Adv	S.v.r.k.associates@gmail.com 9848903691	
S.V. Janaki Krishna	Adv	8919448988	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. HARISH KUMAR, V. SHEILA & V. ANEESH [R 1 to R 5]	Advocates	9848019373 litigation.hydr@tatvaregal.com	

**ORDER**

Counsel representing both parties are present. The efforts earlier made for settling the issue in presence of three members committee suggested by both parties could not be materialized. Both counsels submitted that a fresh Committee may be constituted for solving the issues between the parties by way of settlement. Considering the submissions both counsel are directed to suggest names of two persons and a Chairman for appointing a fresh Committee. Matter adjourned. Put up on 08.11.2018.

  
MEMBER JUDICIAL